

B. Housing

1. Financial assistance to mines management for construction of low cost type-I and type-II houses for mine workers near work site.
2. Build Your Own House Scheme; Interest free loan and subsidy to mine workers for construction of their own houses.

C. Education

1. Award of scholarship to school/college going children of mine workers.
2. Composite scheme for financial assistance to the school going children of mine workers for supply of one set of dress, slates, note books and text books.
3. Assistance to mine owners for running Central Library.
4. Assistance for purchase of school buses to the mine managements.
5. Assistance to the mine managements for maintenance of Libraries.
6. Mid-day meal scheme.
7. Payment of incentives on passing final University/Board examinations from High School onwards.
8. Scheme to provide incentive/financial assistance of Re. 1/- to female children of mine workers on the basis of attendance in schools.

D. Recreation

1. Organising sports, social, cultural activities for mine workers.
2. Scheme to provide buses for transportation of mine workers.
3. Establishment of audio visual sets/cinema vans/ exhibition of films.
4. Excursion-cum-study tours.
5. Supply of T.V. sets.
6. Setting up of multipurpose institutes/developed multipurpose institutes.
7. Setting up of welfare centres.
8. Grants to M.P.I.s/D.M.P.I.s/Welfare Centre.
9. Sports grounds.
10. Holiday homes.

E. Water Supply

1. Financial assistance to small mine owners for sinking of wells.
2. Financial assistance to small mine owners for execution of water supply schemes.
3. Financial assistance to big mine management for execution of water supply schemes.

Statement -III

The amount spent on various welfare activities during the last three years

	(Rs. in Thousands)		
	1995-96	1996-97	1997-98
1. Health	13366	12617	13033
2. Education	6051	6395	6672
3. Recreation	529	514	644
4. Water Supply	270	209	140

[Translation]

Petrol Pumps

1981. SHRI VIJAY SINGH SOY: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) The details of petrol pumps allotted by the Indian Oil Corporation and other companies to the persons belonging to SCs/ STs during the last two years and the percentage out of the total allotment earmarked for persons belonging to these categories;

(b) the details of vacancies announced in Bihar and West Bengal and other States against this category last year;

(c) the details of applications invited from these categories in Bihar and West Bengal and other States; and

(d) the number of petrol pumps proposed to be allotted to these categories during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) As per existing policy 25% of dealerships/distributorships are reserved for SCs/STs on Statewise basis. Accordingly, Indian Oil Corporation Limited and other oil marketing companies have allotted 13 retail outlet dealerships to the persons belonging to these communities during the last two years.

(b) and (c) During the last one year, oil marketing companies invited applications from persons belonging to SC/ST communities for 297 locations reserved for them from all the States including 41 and 18 locations in Bihar and West Bengal respectively.

(d) 124 retail outlet dealerships have been earmarked for SC/ST category in the RO marketing plan 1996-98. Actual allotment is made on the basis of selection made by Dealer Selection Board. Action for completing selection has been initiated by inviting applications.

[English]

Gas Terminal by BPCL

1982. SHRIMATI JAYANTI PATNAIK: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether the Bharat Petroleum Corporation Ltd. propose to expand its natural gas storage capacity in the Eastern States; and

(b) if so, the number of gas terminals proposed to be set up in Orissa and other Eastern States during Ninth Five Year Plan alongwith the names of the places identified for the purpose?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI SANTOSH KUMAR GANGWAR) : (a) and (b) BPCL do not have any Natural Gas storages in the Eastern States or elsewhere. However BPCL has one LPG bottling plant of 22 TMTPA capacity at Uluberia near Calcutta in West Bengal and one plant for 10 TMTPA capacity at Khurda in Orissa.

Under IX Plan, BPCL has planned a 0.6 MMTPA capacity LPG import terminal at Paradeep in Orissa State and, its expected completion schedule is 2001-02.

[Translation]

Vohra Committee

1983. SHRI ADITYANATH : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Vohra Committee have made any comments in its report on the nexus between criminals, politicians and bureaucrats;

(b) if so, the details thereof;

(c) whether the Government are formulating any scheme to deal with the situation; and

(d) if so, the details thereof?

THE MINISTER OF HOME AFFAIRS (SHRI L.K. ADVANI) : (a) to (d) Vohra Committee, after analysing the available inputs, arrived at the following conclusions:

- (i) On the basis of the extensive experience gained by our various concerned intelligence, investigative and enforcement agencies, it is apparent that crime syndicates and mafia organisations have established themselves in various parts of the country.
- (ii) The various crime syndicates/mafia organisations have developed significant muscle and money power and

established linkages with government functionaries, political leaders and others to be able to operate with impunity.

- (iii) While the intelligence agencies and the agencies under the Department of Revenue, in their normal course of functioning, come across information relating to the linkages of crime syndicates/mafia organisations, there is presently no system under which they can pass on such information to an identified nodal agency. Sharing of such information is presently of an occasional nature and no evidence is available of the same having been put to any operational use.
- (iv) Even where an agency comes across certain information about the linkage of crime Syndicates, it has no mandate to immediately pass it on to one or more agencies. An agency which comes across information regarding linkages is also apprehensive that the sharing of such information may jeopardize its own functioning through premature leakage. In sum, the various agencies presently in the field take care to essentially focus on their respective charter of duties, dealing with the infringement of laws relating to their organisations and consciously putting aside any information on linkages which they may come across.

2. In view of the aforementioned conclusions, the Vohra Committee recommended setting up a nodal agency headed by the Home Secretary to collect and collate information/intelligence from various Intelligence Agencies and to act, through identified organisation(s), so that the nexus of criminals with the politicians, bureaucrats and businessmen is broken. Accordingly, a Nodal Group was set-up on 2.8.95 with Home Secretary as the Chairman and Secretary (Revenue), Secretary (R&AW), Director (IB) and Director (CBI) as Members. The Nodal Group was reconstituted with effect from 5.1.96 with Cabinet Secretary assuming the charge of Chairman and with Home Secretary, Secretary (Revenue), Secretary (R&AW), Director (IB) and Director (CBI) as Members.

3. Subsequently, in compliance of the directions given by the Hon'ble Supreme Court the Nodal Group was reconstituted in January, 1998 with Home Secretary as its Chairman; Member (Investigation), CDBT, Director General (Revenue Intelligence), Director (Enforcement) and Director (CBI) as members; and Secretary (Personnel & Training), Secretary (Revenue), Secretary (R&AW) and Director (IB) as Special Invitees. The Nodal Group meets every month as directed by the Supreme Court.

[English]

Kashmiri Hindus

1984. DR. SUBRAMANIAN SWAMY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the proportion of population of Kashmiri Hindus in the valley of Kashmir in 1989 and today;